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the guarantee of the concerned State Governments. For this purpose and also on other Lonsidera-tions, public sector road transport undertakings, which are not already incorporated under the Road Transport Corporations Act, 1950 should he constituted as independant autonomous corporations.

The recommendations of the Group &ie under consideration, in consulta*'.cn with the authorities concerne L.

CENTRAL ASSISTANCE TO BIHAR PGK GIRLS' EDUCATION

- 331. SHRI R. P. KHAITAN: Will the Minister of EDUCATION be pleased to state:
- (a) the quantum of Central assistance proposed to be given to Bihar for Girls' education during the Fourth Five Year Plan period; and
- (b) the allocation made in this respect for the year 1967-68?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Matters relating to the Fourth Five-Year Plan are still under consideration.

(b) A sum of Rs. 111.54 lakhs was released to the Government of Bihar as Central assistance to enable that Government to meet the cost of development of Schemes in General Education including those for Girls' education.

COST OF ENGINEERING EDUCATION

- 332. SHRI R. P. KHAITAN: Will the Minister of EDUCATION be pleased to state:
- (a) whether it is a fact that the engineering education in the country continues to be very costly; and
- (b) if so, what steps Government propose to take to bring down the cost of engineering education?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b) Engineering Education which by its nature'is expensive is further affected j

by over-all rise in costs. Government has already taken steps to limit the rise in costs by approving only functional buildings of appropriate specifications and judicious provision of equipment.

to Questions

Large sized institutions, set up nev. or by expansion of existing institutions, have also contributed to limit cost of technical education

NATIONAL CONSENSUS ON LANGUAGE AMEND-MENT ACT.

333. SHRI N. R. MUNISWAMY: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that Government are proposing to rescind the Language Amendment Act and the Official Resolution relating thereto with a view to arrive at a National Consensus?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): No, Sir. Government are, however, giving thought to the problems of inequality of burden resulting from paragraph 4(a) of the Resolution. In-this connection several suggestions are under consideration. Because of the complicated nature of issues involved various aspects need detailed examination.

COMMITTEE OF JOINT SECRETARIES ON PRO-MOTION OF ASSISTANTS

- 334. SHRI N. R. MUNISWAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of the recommendations made by the Committee of Joint Secretaries for giving incentives to senior Assistants of the Government of India whose promotion has been banned on account of their not having been qualified in the competitive examinations; and
- (b) the extent to which the recommendations have been given effect to so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The main recommendations of the Committee